

LC No. 1413/16

Suresh Arora vs Yashansh Constructions

17.07.2020

Present:-

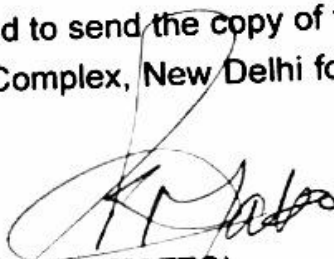
None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

LID No. 111/17

Rahul Goasai vs. Rajesh Aggarwal & Karan Aggarwal

17.07.2020

Present: Sh. Santosh Singh, AR for the workman.
Sh. Pulkit Prakash, AR for the management.

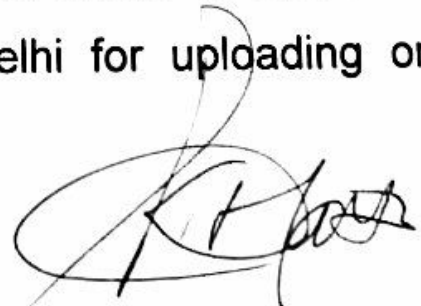
The matter is fixed for hearing final arguments.

Notices to the ARs for both the parties were issued through whatsapp to advance arguments through video conference for today.

Today, both the Ld. ARs for the parties appeared through video conference and jointly requested to adjourn the matter for 05.09.2020, as both the Ld. ARs for the parties are out of stations.

In view of joint request made by the Ld. ARs for both the parties, matter is ordered to be listed for 05.09.2020 for hearing final arguments.

Ahlmad of this court is directed to send the copy of this order and copy of award to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
17.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

L.R No. 8396/16

Gonindra Singh vs Samsung India Electronics India Pvt. Ltd and ors.

17.07.2020

Present:-

None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

LIR No. 8358/16

Skender Thakur vs Ritters Automation Pvt Ltd.

17.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

No. 425/16

Telal Singh vs R.S. International

17.07.2020

Present:-

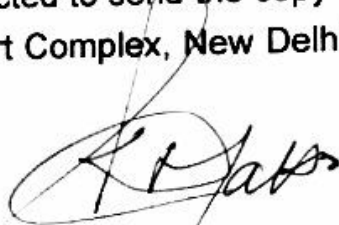
None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

Lo. 382/16
Vinod Sharma vs M/s Devson Presstech Pvt Ltd.

17.07.2020

Present:-

None for the workman.

Sh. Sunil Kumar, AR for the managements through video conference.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp, but, despite of service of notice to the AR of the workman, he failed to appear through video conference.

Reader of this court has told to the court that despite of repeated calls by him to the AR of the workman, he is not attending the ^{call} court, so, it appears to the court that the AR of the workman is not ready to advance argument through video conference, so, the matter is ordered to be listed in the enblocked date i.e.20.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

LID No. 424/16
Surat Singh vs R.S. International

17.07.2020

Present:- **None for the parties.**

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

LI. 8393/16

Banawat vs Samsung India Electronics India Pvt. Ltd and ors.

17.07.2020

Present:-

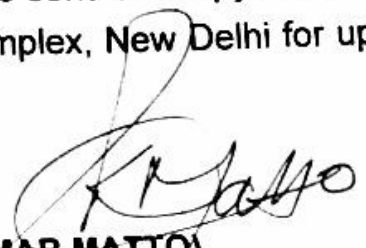
None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

L.D No. 72/18

Narender Singh vs M/s Haldiram Products (P) Ltd.

17.07.2020

Present:-

None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

LIR No. 8390/16

Parveen Bagga vs Samsung India Electronics India Pvt. Ltd and ors.

17.07.2020

Present:-

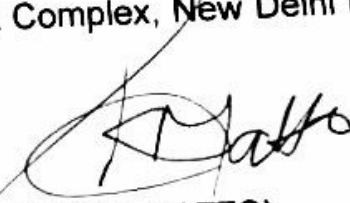
None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

RECEIVED
LABOUR COURT-IX
ROUSE AVENUE
NEW DELHI
17/07/2020

LD No. 383/16

Ramesh Choudhary vs M/s Devson Presstech Pvt Ltd.

17.07.2020

Present:-

None for the workman.

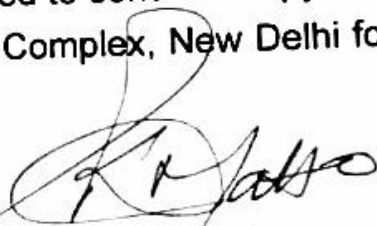
Sh. Sunil Kumar, AR for the managements through video conference.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp, but, despite of service of notice to the AR of the workman, he failed to appear through video conference.

Reader of this court has told to the court that despite of repeated calls by him to the AR of the workman, he is not attending the ^{call} court, so, it appears to the court that the AR of the workman is not ready to advance argument through video conference, so, the matter is ordered to be listed in the enblocked date i.e. 20.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

L.R No. 8395/16

Amrish Kumar vs Samsung India Electronics India Pvt. Ltd and ors.

17.07.2020

Present:-

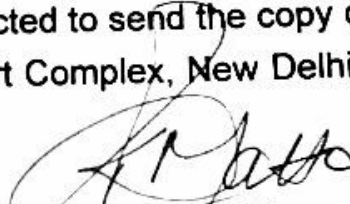
None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

No. 560/16
Raj Dayal vs Ms Pure Drinksnew India Ltd

17.07.2020

Present:-

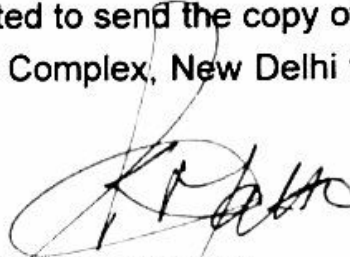
None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. Aft for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.

LID No. 678/19

Sunil Dutt vs Ring Road Honda

17.07.2020

Present:-

None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
17.07.2020.